

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 01.05.2014**

The meeting No.04/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 01.05.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.02/AM-15 for 17.04.2014 and 03/AM-15 for 24.04.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 17.04.2014 and 24.04.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.04/AM-15 dated 01.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 4/84-ALC3/2014

**MEETING DATE** : 01.05.2014

<b>Case No.:</b> 6/44/84-ALC3/2013	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:4/84-ALC3/2014 01.05.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00343/AM14/	RLA File :03/95/040/00690/AM14/	Lic.No/Date:0310762355 18.12.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/04/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax/Cotton fabrics (dyed) containing 8995 Kgs. flax yarn, twisted/untwisted (Assorted percentage: 75/25, 90/10, 55/45)	11,217 Kgs.	Flax yarn	9625 Kgs.
2.	Flax/Cotton/Polyester dyed fabric containing 1500 Kgs. flax yarn, twisted/untwisted (Fibre % 53/12/35)	2830 Kgs.	Flax yarn	1605 Kgs.
3.	Flax/Cotton fabric (Grey & Bleached) containing 5500 Kgs. flax yarn, twisted/untwisted) (Assorted percentage:75/25, 90/10, 55/45)	7665 Kgs.	Flax yarn	5885 Kgs.
4.	Flax/Cotton/Polyester fabric (Grey & Bleached) containing 1400 Kgs. flax yarn, twisted/ untwisted) (Fibre % 53/12/35)	2641 Kgs.	Flax yarn	1498 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:2/47/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:4/84-ALC3/2014 01.05.2014	<b>Status: Approved</b>
HQ File :01/84/050/00357/AM14/	RLA File :07/24/040/00349/AM14/	Lic.No/Date:0710101010 01.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/06/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies' Skort made of 100% Nylon dyed fabric, GSM-111+/-10%, 86% Polyester 14% Elastane dyed fabric, GSM-124+/-10% and 91% Polyester 9% Elastane knitted fabric, GSM-145+/-10% with 57% recycled Polyester 43% Polyester knitted fabric, GSM-72+/-10%, Style No.AL4006	1750 Nos.	100% Nylon dyed fabric, GSM-111+/-10%	0.92	Sq. meter per piece
			86% Polyester 14% Elastane dyed fabric, GSM-124+/-10%	0.12	Sq. meter per piece
			91% Polyester 9% Elastane knitted fabric, GSM-145+/-10%	0.36	Sq. meter per piece
			57% recycled Polyester 43% Polyester knitted fabric, GSM-72+/-10%	0.29	Sq. meter per piece
2.	Ladies' Romper made of 100% Cotton yarn dyed chambray fabric, GSM-148+/-10%, Style No. RM8 7646523	3360 Nos.	100% Cotton yarn dyed chambray fabric, GSM-148+/-10%	2.45	Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:4/47/84-ALC3/2013**

Party Name: SHAHI EXPORTS PVT. LTD.

Meet No/Date:4/84-ALC3/2014  
01.05.2014

**Status:**  
**Approved**

HQ File :01/84/050/00359/AM14/

RLA File :07/24/040/00328/AM14/

Lic.No/Date:0710101052

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/05/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's Shorts made of 98% Cotton 2% Lycra printed fabric, GSM-260+/-10%, Style No.622628	11,900 Nos.	98% Cotton 2% Lycra printed fabric, GSM-260+/-10%	1.93 meter piece	Sq. per
2.	Men's Shirt (Half Sleeve) made of 55% Linen 45% Cotton printed fabric, GSM-138+/-10%, Style No. W42378	4500 Nos.	55% Linen 45% Cotton printed fabric, GSM-138+/-10%	2.70 meter piece	Sq. per
3.	Ladies' Shirt Dress with belt made of 100% Cotton yarn dyed fabric, GSM-200+/-10% & 100% Cotton yarn dyed chambray fabric, GSM-200+/-10%, Style No. RM8 7646089	2200 Nos.	100% Cotton yarn dyed fabric, GSM-200+/-10%	2.45 meter piece	Sq. per
			100% Cotton yarn dyed chambray fabric, GSM-200+/-10%	0.87 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:29/47/84-ALC3/2013</b>	Party Name: FOREMOST APPARELS PVT.LTD.	Meet No/Date:4/84-ALC3/2014 01.05.2014	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00384/AM14/	RLA File :05/23/040/00430/AM14/	Lic.No/Date:0510377126 27.01.2014	Defer Date: 22.05.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith information received from the applicant firm, for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

<b>Case No.:33/47/84-ALC3/2013</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:4/84-ALC3/2014 01.05.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00388/AM14/	RLA File :05/24/040/00416/AM14/	Lic.No/Date:0510378505 06.02.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/07/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton denim printed woven fabric, GSM-153+/-10%, Style No.444885	75 Nos.	100% Cotton denim printed woven fabric, GSM-153+/-10%	1.24 Sq. meter per piece
2.	Girls Dress made of 100% Cotton denim printed woven fabric, GSM-153+/-10%, Style No.444886/444887	1708 Nos.	100% Cotton denim printed woven fabric, GSM-153+/-10%	2.48 Sq. meter per piece
3.	Girls Dress made of 100% Cotton denim printed woven fabric, GSM-153+/-10%, Style No.444888	203 Nos.	100% Cotton denim printed woven fabric, GSM-153+/-10%	3.11 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:3/2/84-ALC3/2014	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:4/84-ALC3/2014 01.05.2014	Status: Approved	
HQ File :01/84/050/00003/AM15/	RLA File :05/24/040/00427/AM14/	Lic.No/Date:0510380384 26.02.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/08/2014-15/Hosy., dated 01.05.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spun bonded non woven fabric	1,20,000 Kgs.	PP Granules fibre grade	1,26,000 Kgs. (inclusive of 5% wastage)
			Titanium Dioxide	4440 Kgs (@ 3.7% of export product
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

## MANUAL AGENDA CASE

(7)

Case No.53	M/s Tashu International, Noida, U.P.
NC 04/AM-15, dt. 01.05.2014	File No.01/85/50/067/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510185062 dated 20.06.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.M. Sawhney, Director on behalf of the firm. Mr. J.M. Sawhney presented the samples and explained the details of the case before the Committee.

After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bows-126CSWM06 (48 Bows per case)	1093 Boxes	PE Velvet flocking Polyester velvet, width-62"	6403 Yards
			Twist Tie	23,933 Yard
2.	Bows-175 KM (48 Bows per case)	7734 Boxes	PE Velvet flocking Polyester velvet, width-62"	53,597 Yards
			Twist Tie	1,78,810 yard

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.54	M/s Tashu International, Noida, U.P.
NC 04/AM-15, dt. 01.05.2014	File No.01/85/50/060/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510184744 dated 16.06.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.M. Sawhney, Director on behalf of the firm. Mr. J.M. Sawhney presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ribbon – 406AS300, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 15 Spools)	3185 Boxes	Fabric for KM Spool – 406AS300KM06, 100% Polyester, width-5-1/2"	5,01,638 Yards
2.	Ribbon – 406AS301, 1 Spool of	2316	Fabric for KM Spool –	3,64,770



	ribbon=5-1/2"x30 Feet, (1 case = 15 Spools)	Boxes	406AS301KM06, 100% Polyester, width-5-1/2"	Yards
3.	Ribbon – 406AS302, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 15 Spools)	1206 Boxes	Fabric for KM Spool – 406AS302KM06, 100% Polyester, width-5-1/2"	1,89,945 Yards
4.	Ribbon – 406AS307, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 15 Spools)	772 Boxes	Fabric for KM Spool – 406AS307KM06, 100% Polyester, width-5-1/2"	1,21,590 Yards
5.	Ribbon – 406AS303, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 15 Spools)	4439 Boxes	Fabric for KM Spool – 406AS303KM06, 100% Polyester, width-5-1/2"	6,99,143 Yards
6.	Ribbon – 406AS308, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 15 Spools)	1448 Boxes	Fabric for KM Spool – 406AS308KM06, 100% Polyester, width-5-1/2"	2,28,060 Yards
7.	Ribbon – 407AS311, 1 Spool of ribbon=2"x30 Feet, (1 case = 39 Spools)	946 Boxes	Fabric for KM Spool – 407AS311KM06, 100% Polyester, width-2"	3,87,387 Yards

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.55	M/s Tashu International, Noida, U.P.
NC 04/AM-15, dt. 01.05.2014	File No.01/85/50/095/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510187987 dated 01.08.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.M. Sawhney, Director on behalf of the firm. Mr. J.M. Sawhney presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ribbon – 407AS300KM06, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 39 Spools)	1938 Boxes	Fabric for KM Spool – 407AS300KM06, 100% Polyester, width-5-1/2"	7,93,428 Yards
2.	Ribbon – 407AS302KM06, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 39 Spools)	2688 Boxes	Fabric for KM Spool – 407AS302KM06, 100% Polyester, width-5-1/2"	11,00,835 Yards
3.	Ribbon – 407AS303KM06, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 39) Spools	2980 Boxes	Fabric for KM Spool – 407AS303KM06, 100% Polyester, width-5-1/2"	12,20,234 Yards
4.	Ribbon – 407AS307KM06, 1 Spool of ribbon=5-1/2"x30 Feet, (1 case = 39 Spools)	970 Boxes	Fabric for KM Spool – 407AS307KM06, 100% Polyester, width-5-1/2"	3,97,138 Yards

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.56	M/s The Travancore Mats & Matting Co., Kerala
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/182/AM-14/DES-V
Ratification of input output norms against Annual Advance Authorization No.1010054635 dated 04.09.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for amendment in the quantity of export product, which was due to the wrong calculation of the details of consumption of raw materials based on the weight of dry rubber content in latex (60% only) instead of the input weight of latex. Accordingly,

Committee after deliberations decided to amend the quantity of export product against the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/260/2013-TSW, dated 21.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Latex tufted coir mats containing 2,92,857.143 Kgs. of rubber latex (HA 60% DRC) alongwith other indigenous items	1,44,303 Sq. meter	Rubber Latex (HA 60% DRC)	3,22,142 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.57	M/s Finproject India Pvt. Ltd., Jaipur
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/061/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035189 dated 20.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided following information/details in support of their proposal:-

- i) Total quantity of Eva Ethylene Vinyl Acetate Copolymers imported so far in all the Licenses procured by applicant firm supported by documentary evidence;
- ii) Total quantity of Eva Footwear soles exported by applicant firm so far against all the licences.
- iii) Total quantity of Eva Footwear soles manufactured so far vis-a-vis the quantity of Ethylene Vinyl Acetate Copolymers consumed duly certified by a Chartered Accountant. In case any indigenous raw material has been utilized in the manufacturing process, details of quantity-wise raw material may also be indicated.
- iv) Quantity of imported Eva Ethylene Vinyl Acetate Copolymers remaining with the applicant firm.
- v) Calculation sheet supporting the balance quantity of Eva in stock with the applicant firm, for all licences under consideration the quantitative utilization of Eva for manufacturing and export of Eva Footwear sole, wastage incurred in manufacturing process, duly certified by the Chartered Accountant.

The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the

proposal. The case stands for re-listing on 29.05.2014.

(12)

Case No.58	M/s Ganga Acrowools Ltd., Ludhiana
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.3010098890 dated 16.01.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

(13)

Case No.59	M/s Flexion Imaging Solutions P. Ltd., Tamil Nadu
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/281/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410151822 dated 11.11.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided any fresh documents to consider the case further. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(14)

Case No.60	M/s Flexion Imaging Solutions P. Ltd., Tamil Nadu
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/093/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410147180 dated 14.06.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided any fresh documents to consider the case further. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(15)

Case No.61	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 04/AM-15, dt. 01.05.2014	File No.01/84/171/006/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0710094861 dated	

17.04.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

(16)

Case No.62	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 04/AM-15, dt. 01.05.2014	File No.01/84/171/004/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0710095268 dated 05.07.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

(17)

Case No.63	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510033691 dated 27.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 20.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(18)

Case No.64	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 04/AM-15, dt. 01.05.2014	File No.01/84/162/136/AM-14/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant	

finish against Advance Authorization No.3510041913 dated 20.08.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 22.05.2014.

(19)

Case No.65	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 04/AM-15, dt. 01.05.2014	File No.01/84/162/138/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 22.05.2014.

(20)

Case No.66	M/s Pioneer Embroideries Ltd., Mumbai
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/420/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0310677094 dated 17.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.28/AM-14 held on 17.10.2013, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Embroidery in the piece, in strips or in motif embroidered T/C (Polyester cotton) woven fabric in pieces, in strips and motifs (80% Polyester 20% Cotton), GSM-84+/-10%	2,15,000 Sq. yard	Polyester Cotton Grey in 80% Polyester 20% Cotton woven fabric, GSM-84+/-10%, width-63"	2,45,100 Sq. yard (including 14% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.67	M/s Pioneer Embroideries Ltd., Mumbai
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/418/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0310680490 dated 06.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.28/AM-14 held on 17.10.2013, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Embroidery in the piece, in strips or in motif embroidered T/C (Polyester cotton) woven fabric in pieces, in strips and motifs (80% Polyester 20% Cotton), GSM-84+/-10%	4,25,000 Sq. yard	Polyester Cotton Grey in 80% Polyester 20% Cotton woven fabric, GSM-84+/-10%, width-63"	4,84,500 Sq. yard (including 14% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.68	M/s Pioneer Embroideries Ltd., Mumbai
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/204/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0310479087 dated 17.07.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	TC Laces made of 80% Polyester 20% Cotton fabric, GSM-85+/-10%	1,05,300 Sq. meter	80% Polyester 20% Cotton blended fabric, GSM-85+/-10%	1,20,042 Sq. meter
2.	Cambric Allover made of Cotton fabric, GSM-85+/-10%	1,34,784 Sq. meter	Cotton fabric, GSM-85+/-10%	1,53,653 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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